

IN THE HIGH COURT OF MADHYA PRADESH

AT INDORE

BEFORE

HON'BLE SHRI JUSTICE ANIL VERMA

ON THE 29th OF SEPTEMBER, 2022

MISC. CRIMINAL CASE No. 47029 of 2022

BETWEEN:-

**VISHAL GUPTA S/O SUNIL
KUMAR GUPTA, AGED ABOUT
18 YEARS, OCCUPATION: PVT.
JOB, R/O SCHEME NO. 54, VIJAY
NAGAR, INDORE (MADHYA
PRADESH)**

.....APPLICANT

***(MR. YOGESH GUPTA, LEARNED COUNSEL FOR
THE APPLICANT)***

AND

**THE STATE OF MADHYA
PRADESH STATION HOUSE
OFFICER THROUGH PS VIJAY
NAGAR, INDORE (MADHYA
PRADESH)**

.....RESPONDENT

***(MS. NISHA JAISWAL, LEARNED PL APPEARING ON BEHALF OF
ADVOCATE GENERAL)***

*This application coming on for hearing this day, the court
passed the following:*

O R D E R

After arguing for some time, learned counsel for the applicant prays for withdrawal of the present bail application with liberty to renew his prayer after two months.

Accordingly, the first bail application preferred under Section 439 of Cr.P.C. is dismissed as withdrawn with the aforesaid liberty.

Certified copy as per rules.

(ANIL VERMA)
J U D G E

Tej